

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH – COURT NO. I

EXCISE APPEAL NO. 2143 OF 2012

(Arising out of Order-in-Original No.07/2012 dt.30.04.2012 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

ESPI Industries & Chemicals Pvt Ltd

Unit-II, C-82, B, D.No.24-60/4/D, IDA,
Uppal, Hyderabad, Telangana – 500 039

.....Appellant

VERSUS

**Commissioner of Central Tax,
Secunderabad - GST**

Kendriya Shulk Bhavan, LB Stadium Road,
Basheerbagh, Hyderabad – 500 004

.....Respondent

APPEARANCE:

None for the Appellant

Shri V.R. Pavan Kumar, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: January 03, 2022

FINAL ORDER No. A/30014/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant regarding full and final settlement of the tax dues to the appellant. The appeal is, therefore, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**